

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **08.11.2023** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/147(CHE)2021
NAME OF THE PETITIONER(S) : Mega Trade Impex Private Limited
NAME OF THE RESPONDENTS :
UNDER SECTION : Sec 271-273 of CA, 2013

ORDER

None for the Petitioner is present.

Ld. Counsel Mr. Avinash Krishnan Ravi is present for RoC/RD.

Despite repeated calls, none for the Petitioner is present.

Even on the last date of hearing, none was present for the Petitioner.

It appears that petitioner is not interested in the prosecution of the case.

Accordingly, CP/147(CHE)2021 is **dismissed in default and for non-prosecution.**

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

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[SANJIV JAIN]
MEMBER (JUDICIAL)